

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical hearing)

ITEM No.23
IA No.447/2024 in
C.P. (IB) No.15/BB/2023

IN THE MATTER OF:

M/s. Asset Care and Reconstruction Enterprises Ltd. ... Petitioner
Vs.
Mr. Iqbal Jumabhoy ... Respondent

Order under Section 95(1) of Insolvency and Bankruptcy Code, 2016

Order delivered on: 28.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Resolution Professional : Shri C.K. Nandakumar (Sr. Adv.)
with Ms. Lekha C.

For the Petitioner : Ms. Bhavna A.

For the Respondent : None

ORDER

I.A. No.447/2024

1. Heard the learned Counsels for the Parties.
2. On 29.04.2024 & 14.06.2024, the Respondent was granted time to file reply to the report filed by the RP. In spite of availing sufficient time, no reply has been filed by the Respondent till date. In this circumstances, the right to file reply of the Respondent is forfeited.
3. List the matter on **31.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Puja